

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/1794/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, District & Sessions Judge,
Barpeta.

Dated Guwahati the th 26 March, 2021.

Sub: **Car permission.**

Ref:- Your letter No. DJB/918 (E), dtd 24.03.2021

Sir,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Smti. Bobita Kshetry, Addl. District & Sessions Judge, Bajali, Pathsala regarding her prayer for permission to take her allotted official vehicle to Guwahati w.e.f. the evening of 26.03.2021 till the morning of 30.03.2021, at your level.

Yours faithfully,

sd/-

1796 **JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-205/2013/1795-A, dated 26.3.2021

Copy to:

1. Smti. Bobita Kshetry, Addl. District & Sessions Judge, Bajali,
Pathsala.

✓ 2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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